PART II—Section 3—Sub-section (i)

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No. 686] PETROLYUM AND PETROLEUM POLICY BOARD

PETROLYUM AND PETROLEUM POLICY BOARD

NEW DELHI, MONDAY, DECEMBER 20, 2010/AGRAHAYANA 29, 1932

1. LALU SHREE AND FRUSTRATION

(1) These sections of the PETROLYUM AND PETROLEUM POLICY BOARD (PETROLYUM AND PETROLEUM POLICY BOARD) 2010 are as follows:

2. PETROLYUM AND PETROLEUM POLICY

(1) These sections of the PETROLYUM AND PETROLEUM POLICY BOARD 2010 are as follows:

(a) "PETROLYUM AND PETROLEUM POLICY BOARD" consists of two sections, namely, PETROLYUM AND PETROLEUM POLICY BOARD (PETROLYUM AND PETROLEUM POLICY BOARD) 2010 and PETROLYUM AND PETROLEUM POLICY BOARD 2010.

(b) "PETROLYUM AND PETROLEUM POLICY BOARD" consists of two sections, namely, PETROLYUM AND PETROLEUM POLICY BOARD (PETROLYUM AND PETROLEUM POLICY BOARD) 2010 and PETROLYUM AND PETROLEUM POLICY BOARD 2010.

(c) "PETROLYUM AND PETROLEUM POLICY BOARD" consists of two sections, namely, PETROLYUM AND PETROLEUM POLICY BOARD (PETROLYUM AND PETROLEUM POLICY BOARD) 2010 and PETROLYUM AND PETROLEUM POLICY BOARD 2010.

(d) "PETROLYUM AND PETROLEUM POLICY BOARD" consists of two sections, namely, PETROLYUM AND PETROLEUM POLICY BOARD (PETROLYUM AND PETROLEUM POLICY BOARD) 2010 and PETROLYUM AND PETROLEUM POLICY BOARD 2010.

(e) "PETROLYUM AND PETROLEUM POLICY BOARD" consists of two sections, namely, PETROLYUM AND PETROLEUM POLICY BOARD (PETROLYUM AND PETROLEUM POLICY BOARD) 2010 and PETROLYUM AND PETROLEUM POLICY BOARD 2010.

(f) "PETROLYUM AND PETROLEUM POLICY BOARD" consists of two sections, namely, PETROLYUM AND PETROLEUM POLICY BOARD (PETROLYUM AND PETROLEUM POLICY BOARD) 2010 and PETROLYUM AND PETROLEUM POLICY BOARD 2010.

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(1)
3. **Prakoshthata**

Ye hindiya ush kampany par lagha ha--

(1) fishe petrolium oor petroliumum uttad pahalalain ko bijahe, nirman, prachalan oor vibishar karyane ke liye prabhikut kamyaniyam samvanti samsha bijihiyam ko aagant naibhishat dhan se phordha petrolium oor petroliumum uttad pahalalain ko bijahe, nirman, prachalan oor vibishar karyane ke liye kundh sarthak dhan prabhikutum teh bhaa dhanam sthikha gaya ha;

(2) fishe petrolium oor petroliumum uttad pahalalain ko bijahe, nirman, prachalan oor vibishar karyane ke liye prabhikut kamyaniyam ko niroop pasay ko kamyaniyam ko aagant saikam karwaye hau tair bhaar dhanam naibhishat dhan se pahordha petrolium oor petroliumum uttad pahalalain ko bijahe, nirman, prachalan oor vibishar karyane ke liye prabhikut karyane ko niroop karwaye hau;

(3) fishe ard samarpita pahalalain bijahe, nirman, prachalan oor vibishar karyane ko karya karwaye hau ko petrolium oor petroliumum uttad pahalalain ko bijahe, nirman, prachalan oor vibishar karyane ke liye prabhikut kamyaniyam samvanti samsha bijihiyam ko prabhikarane ko aagant ane petrolium oor petroliumum uttad pahalalain ko pariwhita karwaye hau.

4. **Petroliumum oor petroliumum uttad pahalalain prabhikarane prashulk kar paribharn**

bijihayam 3 ko shabha (1), shabha (2) oor shabha (3) ko aagant shamiyam kamyaniyam ko samsha m shah petrolium oor petroliumum uttad pahalalain prashulk ko bijihayam 5 me bhiniriti pradhan ki anutuar bhinirn thapnsho ko liye bhiniriti karwaye hau jai sa gur-vibhishuk adhaya pr pariwhita karwaye hau:

ye shah ko bijihayam 5 ko aagant bhiniriti pradhan ki anutuar bhinirn petrolium oor petroliumum uttad pahalalain prashulk ko anutuar bhinirn petrolium oor petroliumum uttad pahalalain prashulk ko abhik ko abhishat karwaye hau, dhang par kroduh dhanam bhinirit karwaye hau gaya, abhishat karwaye hau.

5. **Petroliumum oor petroliumum uttad pahalalain prabhikarane prashulk kar paribharn**

bijihayam ko abhishat karwaye hau, jai sa nhul thapnsho ko abhishat karwaye hau, jai sa abhishat karwaye hau, jai sa abhishat karwaye hau, jai sa abhishat karwaye hau, jai sa abhishat karwaye hau, jai sa abhishat karwaye hau.

6. **vibhish**

in bijihayam ko kisti prabhikarane shabdha ki shaksha ko samsha midh kroduh karya uttad hau gaya, to kroduh ko nirnaya abhishat hau gaya.

**PETROLEUM AND NATURAL GAS REGULATORY BOARD**

**NOTIFICATION**

New Delhi, the 20th December, 2010

G.S.R. 987(E).—In exercise of the powers conferred by Section 61 of the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006), the Petroleum and Natural Gas Regulatory Board hereby makes the following regulations, namely:—

1. **Short title and commencement**

(1) These regulations may be called the Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Regulations, 2010.

(2) These shall come into force on the date of their publication in the Official Gazette.

2. **Definitions**

(1) In these regulations, unless the context otherwise requires,—

(a) “Act” means the Petroleum and Natural Gas Regulatory Board Act, 2006;

(b) “appointed day” means the date of October 1, 2007;

(c) “Board” means the Petroleum and Natural Gas Regulatory Board established under sub-section (1) of Section 3 of the Act;

(d) “Petroleum and petroleum products pipeline” means any pipeline as defined in the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Petroleum and Petroleum Products Pipelines) Regulations, 2010;
(e) “Petroleum and Petroleum products pipeline transportation tariff” means the unit rate of tariff for petroleum and petroleum products pipeline (excluding statutory taxes and levies) in rupees per metric ton or in rupees per kilo litre per kilo meter for transport of petroleum and petroleum products including the impact of storage facilities essential for operating a petroleum and petroleum product pipeline system as common or contract carrier;

(f) “tap off point (TOP)” means a facility on the pipeline from where the petroleum products are diverted into a delivery terminal or into a spur line or another pipeline which may also be called the intermediate delivery station.

(2) Words and expressions used and not defined in these regulations, but defined in the Act or in the rules or regulations made thereunder, shall have the meanings respectively assigned to them in the Act or in the rules or regulations, as the case may be.

3. Application

These regulations shall apply to an entity—

(1) authorized by the Central Government and accepted by the Board for laying, building, operating or expanding a petroleum and petroleum products pipeline before the appointed day under the relevant regulations for authorizing entities to lay, build, operate or expand petroleum and petroleum product pipelines;

(2) laying, building, operating or expanding a petroleum and petroleum products pipeline before the appointed day and authorized by the Board for such activities under the relevant regulations for authorizing entities to lay, build, operate or expand petroleum and petroleum product pipelines; and

(3) laying, building, operating or expanding a dedicated pipeline which is converted into a petroleum and petroleum products pipeline under the provisions of the relevant regulations for authorizing entities to lay, build, operate or expand petroleum and petroleum product pipelines.

4. Determination of petroleum and petroleum products pipeline transportation tariff

Petroleum and petroleum products pipeline tariff in respect of an entity covered under clause (1), clause (2) or clause (3) of regulation 3 shall be determined for different TOP’s as per the procedure specified in regulation 5 which shall be charged on a non-discriminatory basis:

Provided that the petroleum and petroleum product pipeline tariff determined in accordance with the procedure specified as per regulation 5 shall be applicable as a transitional measure for a period of two years or such earlier time as the Board may decide for valid reasons to be given in writing.

5. Procedure for determination of petroleum and petroleum products pipeline transportation tariff

Petroleum and petroleum products pipeline transportation tariff shall be determined by benchmarking against alternate mode of transport, that is, rail at a level of seventy-five per cent except LPG where it will be one hundred per cent on a train load basis for equivalent rail distance along the petroleum and petroleum product pipeline route.

6. Miscellaneous

If any dispute arises with regards to the interpretation of any of the provisions of these regulations, the decision of the Board shall be final.


RATAN P. WATAL, Secy.